

EXTRAORDINARY

REGD. NO. JK-33



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(*Legislation Section*)

Jammu, the 13th December, 2018.

The following Act has been assented to by the Governor on  
13th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR OMBUDSMAN FOR  
PANCHAYATS (AMENDMENT) ACT, 2018**

(Governor Act No. XLIV of 2018)

[13th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the Jammu and Kashmir Ombudsman for Panchayats Act, 2014.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Ombudsman for Panchayats (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 3, Act No. V of 2014.*—In section 3 of the Jammu and Kashmir Ombudsman for Panchayats Act, 2014, in sub-section (1), in third proviso thereto, the sign full stop (.) at the end shall be substituted by the sign colon (: ) and thereafter the following proviso shall be inserted, namely:—

“Provided that during the continuation of Proclamation issued under section 92 of the Constitution of Jammu and Kashmir or Article 356 of the Constitution of India, as applicable to the State, the Ombudsman shall be appointed by the Governor on the recommendation of the Committee consisting of :

- (a) Advisors to the Governor (one of whom to be nominated by the Governor shall be Chairperson of the Committee) ; and
- (b) Chief Secretary (Member-Secretary).

SATYA PAL MALIK,  
Governor.

(Sd.) ASHISH GUPTA,  
Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.